

ITEM NO.9

Virtual Court 2

SECTION XV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 7746-7751/2020

(Arising out of impugned final judgment and order dated 29-05-2020 in DBSAW No. 362/2020 29-05-2020 in DBSAW No. 364/2020 29-05-2020 in DBSAW No. 372/2020 10-06-2020 in DBSAW No. 362/2020 10-06-2020 in DBSAW No. 364/2020 10-06-2020 in DBSAW No. 372/2020 passed by the High Court Of Judicature For Rajasthan At Jaipur)

RAJASHTHAN STATE WAREHOUSING CORPORATION

Petitioner(s)

VERSUS

STAR AGRIWAREHOUSING AND COLLATERAL MANAGEMENT
LIMITED & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.55352/2020-EXEMPTION FROM
FILING C/C OF THE IMPUGNED JUDGMENT)

WITH

SLP(C) No. 7834-7839/2020 (XV)

(FOR ADMISSION and I.R. and IA No.55852/2020-EXEMPTION FROM
FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 22-06-2020 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HEMANT GUPTA

HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.
Mr. Akhil Sibal, Sr. Adv.
Mr. Sameer Abhyankar, AOR
Mr. Harsh Sahu, Adv.
Mr. Amish Tandon, Adv.
Mr. Ayush Beotra, Adv.
Mr. Akshay Joshi, Adv.

Ms. Malini Sud, Adv.

Ms. B. Vijayalakshmi Menon, AOR

For Respondent(s) Mr. Suhail Sehgal, Adv.
Mr. Vikas Singh Jangra, AOR

UPON hearing the counsel the Court made the following

O R D E R

Issue notice returnable on 24.6.2020.

The petitioner(s) is/are granted liberty to serve the respondents through e-mail today itself.

The respondents may file additional documents, if any, by 2.00 O'Clock tomorrow, i.e. 23.6.2020.

**(GEETA AHUJA)
COURT MASTER (SH)**

**(BEENA JOLLY)
BRANCH OFFICER**